

(2021) 08 TDSAT CK 0045

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Cyber Appeal No. 6 Of 2015

Central Bank Of India

APPELLANT

Vs

Ms Raatronics And Others

RESPONDENT

Date of Decision : 06-08-2021

Acts Referred:

Citation : (2021) 08 TDSAT CK 0045

Hon'ble Judges : Brijesh Kumar, Registrar

Bench : Single Bench

Advocate : Rumila Joshi, Shreyas Awasthi

Judgement

Nobody appears for the Appellant. On the last occasion, Mr.Shagun Bhargawa appeared for Respondent No.4 and it was submitted that the State

Bank of Bikaner and Jaipur have merged with State Bank of India. Ms.Anita Saran appeared for the Appellant and gave an undertaking to supply

copy of Memo of Appeal and, thus, four weeks' time was granted to the Respondent No.4 for filing reply. The Appellant was further directed to take

necessary steps regarding change of name of Respondent No.4.

Â As per the Office report, no reply has been filed on behalf of the Respondent No.4 and since the Appellant is absent today, it is not clear whether

they have served copies of the Memo of Appeal on Respondent No.4 or not ?Â The Appellant is directed to comply with the directions contained in

the Order dated 19/03/2021 forthwith and further to take necessary steps accordingly. List the matter on 27th September, 2021.